

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 108
(IB)-1024(ND)2020
New IA-1344/2022

IN THE MATTER OF:

M/s. Concept Group Limited

... **Applicant/Petitioner**

Versus

M/s. CNS Fashions Retail Private Limited.

... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 09.03.2023

CORAM:

**SHRI. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant :

For the IRP

: Adv. Vishal in person Adv. Harsha Khanna for RP
Prabhjit Singh

ORDER

IA-1344/2022: For the reasons recorded in the IA-1344/2022 and the submissions put forth by the Ld. Counsel for the Applicant, the report regarding the reconstitution of CoC filed by the IRP is taken on record. It is made clear that taking the report on record would not mean that the same has been countenanced by this Adjudicating Authority in any manner.

With this, the present IA stands closed.



**(L. N. GUPTA)
MEMBER (T)**



**(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**